

प्रेस प्रकाशनी PRESS RELEASE



भारतीय रिजर्व बैंक
RESERVE BANK OF INDIA

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January 22, 2026

RBI imposes monetary penalty on Pimpri Chinchwad Sahakari Bank Maryadit, Pimpri, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated January 20, 2026, imposed a monetary penalty of ₹2.10 lakh (Rupees Two Lakh Ten Thousand only) on Pimpri Chinchwad Sahakari Bank Maryadit, Pimpri, Maharashtra (the bank), for non-compliance with certain directions issued by RBI on 'Exposure Norms and Statutory / Other Restrictions'. This penalty has been imposed in exercise of powers conferred on RBI under Section 47A(1)(c) read with Sections 46(4) (i) and 56 of the Banking Regulation Act.

A statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2025. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank had breached the prescribed limit on unsecured advances.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

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(Brij Raj)
Chief General Manager